

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.302

IA-4524/2021 IA-3385/2020

In

IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

.... APPLICANT/PETITIONER

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 24.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate for RP

For the Applicant

: Mr. Gopal Jain, Sr. Adv.; Mr. Abir Roy, Mr. Vivek Pandey, Mr. Aman Shankar, Ms. Suvarna Kashyap, Ms. Sukanya Viswanathan, Advocates for the Resolution Applicants

For the YEIDA

: Mr. Kamaljeet Singh, Md. Aman Sheikh for YEIDA

For the Respondent

: Mr. Nikhil Kumar Verma, Advocate for AR

ORDER

IA-4524/2021:-

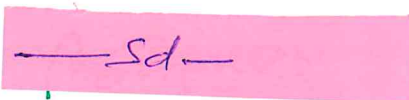
Heard Mr. Rishabh Jain, Ld. Counsel for RP.

We have also heard Mr. Gopal Jain, Ld. Sr. Counsel appearing for the Applicant. Mr. Kamaljeet Singh, Ld. Counsel appearing for YEIDA seeks and granted ten days time to take instructions on the prayer (c) made in the application.

List the matter on **06.12.2022**.

IA-3385/2020:-

List on **06.12.2022**.



(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)